

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of two District and Sessions Judges presiding over Prevention of Money Laundering Act, 2002 (PMLA) Courts to participate in the Academic Programme No.P-1157 on the subject of “Refresher Course on PML Act” scheduled to be held from 22.03.2019 to 24.03.2019 at National Judicial Academy, Bhopal – Relief Arrangements – **ORDERS – ISSUED.**

REF: 1. Letter No.NJA/Dir/Ac.Prog/2018-19/3234, dated 30.07.2018 from the Director, National Judicial Academy, Bhopal.
2. High Court’s letter ROC.No.176/Reg(Inq)/2018, dated 27.02.2019

ORDER ROC.No.679/2019-B.SPL., DATED:28.02.2019

The High Court is pleased to pass the following Orders:

The following two District and Sessions Judges presiding over Prevention of Money Laundering Act, 2002 (PMLA) Courts mentioned in column number 2, who are nominated to participate in the Academic Programme No.P-1157 on the subject of “Rcfresher Course on PML Act” scheduled to be held from 22.03.2019 to 24.03.2019 at National Judicial Academy, Bhopal, Madhya Pradesh State in the High Court’s Letter 2nd read above, are hereby directed to handover charge of their post(s) to the officers mentioned in column number 3 against their names and proceed to attend the said Academic Programme at National Judicial Academy, Bhopal.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER PLACED IN FULL ADDITIONAL CHARGE IN THE ABSENCE OF OFFICER NOMINATED FOR ACADEMIC PROGRAMME
(1)	(2)	(3)
1.	SRI N.TUKARAMJI, Metropolitan Sessions Judge, Hyderabad.	I Addl. Metropolitan Sessions Judge, Hyderabad.
2.	SRI B.R.MADHUSUDHAN RAO, Prl. Special Judge for C.B.I. Cases, Hyderabad.	III Addl. Special Judge for C.B.I. Cases, Hyderabad.

The officers mentioned in column number 3, will be in full additional charge of the post(s) mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the above said Academic Programme from 22.03.2019 to 24.03.2019 at National Judicial Academy, Bhopal, Madhya Pradesh State.

On return from the above said Academic Programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: 1. The Proceedings is placed in the High Court’s Web Site <http://hc.ts.nic.in>. The downloaded copy from the web site is valid for relieving and reporting before the National Judicial Academy, Bhopal.
2. The nominated officers are entitled only for actual journey time.


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**

To:

1. The officers Concerned.
 2. The Incharge Officers.
 3. The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
 4. The Registrar (Inquiries), High Court for the State of Telangana.
 5. The Director, National Judicial Academy, Bhopal, Madhya Pradesh.
 6. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
 7. The Metropolitan Sessions Judge, Hyderabad
 8. The Prl. Special Judge for C.B.I. Cases, Hyderabad.
 9. The I Addl. Metropolitan Sessions Judge, Hyderabad.
 10. The III Addl. Special Judge for C.B.I. Cases, Hyderabad.
 11. The Pay and Accounts Officer, Hyderabad.
 12. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
 - j) Enquiry Cell.
- High Court for the state of Telangana.
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